

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**M/S PRADHVI MULTITRADE PRIVATE LIMITED.**  
**WHOLESALE ON A FEE OR CONTRACT BASIS.**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Pradhvi Multitrade Private Limited CIN: U51101MH2011PTC214077
2.	Address of the registered office	Room No. 12, Mata Ramdevi Niwas, N.S. Road, Mulund (W), Mumbai City, Mumbai,
3.	URL of website	There is no website of Corporate Debtor (CD)
4.	Details of place where majority of fixed assets are located	The RP has not received information from the Suspended Board of Directors and hence the RP is unable to provide the details of the assets.
5.	Installed capacity of main products/ services	The RP has not received information from the Suspended Board of Directors and hence the RP is unable to provide the details of the installed capacity.
6.	Quantity and value of main products/ services sold in last financial year	The last available financial statement of the corporate Debtor for F.Y. 2018-2019 shows that the revenue of the Corporate Debtor is NIL. The Financial Statements for FY 2023-24, is not provided by the Suspended Board of Directors.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email : E-mail: <a href="mailto:pmpl.cirp@gmail.com">pmpl.cirp@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email : E-mail: <a href="mailto:pmpl.cirp@gmail.com">pmpl.cirp@gmail.com</a>
10.	Last date for receipt of expression of interest	11 <sup>th</sup> March 2025
11.	Date of issue of provisional list of prospective resolution applicants	13 <sup>rd</sup> March 2025
12.	Last date for submission of objections to provisional list	18 <sup>th</sup> March, 2025
13.	Date of issue of final list of prospective resolution applicants	20 <sup>th</sup> March, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25 <sup>th</sup> March, 2025
15.	Last date for submissions of resolution plans	24 <sup>th</sup> April, 2025
16.	Process email id to submit EOI	<a href="mailto:pmpl.cirp@gmail.com">pmpl.cirp@gmail.com</a>



*Hasti Mal Kachhara*

Sd/-  
Hasti Mal Kachhara  
Resolution Professional  
Pradhvi Multitrade Private Limited  
IBBI Registration No: IBBI/IPA-002/IP-N00342/2017-2018/10992  
AFA: AA2/10992/02/311225/203711 Valid till 31.12.2025  
Place: Mumbai  
Date: 24.02.2025

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R. R. Mishra Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press

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The Free Press Journal does not vouch for the authenticity or veracity of the claims made in any advertisement published in this newspaper. Readers are advised to make their own inquiries or seek expert advice before acting on such advertisements.

CHANGE OF NAME

NOTE Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM LILLY MARIANO FERNANDES TO LILY MARIANO FERNANDES AS PER DOCUMENTS. CL- 101

WE, VENKATACHALAM STHANU SUBRAMANI AND ANITA MANI RESIDING AT 38/1703, GREEN ACRES, LOKHANDWALA COMPLEX ANDHERI WEST, MUMBAI 400053 HEREBY DECLARE THAT OUR DAUGHTER'S NAME MANASVINI YER WAS CHANGED TO MANASI YER IN 2006. SHE HAS BEEN USING THE NAME MANASI YER EXCLUSIVELY SINCE THAT TIME. CL- 119

I HAVE CHANGED MY NAME FROM UMESH BALWANT BADVE TO UMESH BALWANTRAO BADVE AS PER AADHAR CARD. CL- 201

I SMT SHASHIKALA WIFE OF NO 2782104K EX-NK CHAVAN SONTOSH BABAJI OF VILL VADACHAPAT POST MASADE TEH- MALVAN - DIST SINDHUDURG (MAH) HAVE CHANGED MY NAME FROM SHASHIKALA TO SHASHIKALA SANTOSH CHAVAN VIDE AFFIDAVIT NO. 15743 DATED 21/02/2025 BEFORE EXECUTIVE MAGISTRATE KANKAVLI. CL- 301

I HAVE CHANGED MY NAME FROM HANEFF HASSAN RAJPUKAR TO HANIF HASSAN RAJPUKAR AS PER DOCUMENTS. CL- 401

I HAVE CHANGED MY NAME FROM AAMINAH MOHAMMED ASHFAK MEMON TO AAMINAH ASIF MEMON AS PER AADHAR CARD NO. 5977 4711 5937. CL- 576

I HAVE CHANGED MY NAME FROM OLD NAME : PUSHPATRAJ SHIVLAL SHAH TO NEW NAME : PUSHPAT SHAH AS PER AADHAR CARD. CL- 601

I HAVE CHANGED MY NAME FROM MOHALATA SATISH POJARY TO LATHA SATISH POJARY AS PER DOCUMENTS. CL- 701

I HAVE CHANGED MY NAME FROM FELICIA MARIANO FERNANDES TO FELICIA MARIANO FERNANDES AS PER DOCUMENTS. CL- 801

I HAVE CHANGED MY NAME FROM MARIANO FERNANDES TO MARIANO ALEX FERNANDES AS PER DOCUMENTS. CL- 901

PUBLIC NOTICE

TAKE NOTICE THAT my client Mrs. Sharon Rohit D'souza intend to purchase from Mrs. Tanuja Amit Sankar having new name Tanuja Prakash Kale her Financial documentary prod. 440 sq. ft., Built up, the 'Uma Shanker' Uma Shanker CHSL, Building No. A, Ganesh Bhavan Building, A & A-1, Opp. Mahim Railway Station, Mahim (West), Mumbai - 400016 situated at T.P.S III, Original Plot No. 434 of Village - Wadhim, Mumbai City TOGETHER WITH 5 fully paid up shares bearing distinctive No. from 6 to 10 (both inclusive) under share certificate No. 2 (said flat) free from all encumbrances.

Any person having any claim in the above mentioned flat, by way of sale, gift, lease, mortgage, charge, gift, trust, inheritance, possession, lease, tenancy, license, maintenance, lien or otherwise howsoever, is hereby required to intimate in writing through registered post to my office A-001, Ground Floor, Saryu CHS, Suchindham, Film City Road, Malad (East), Mumbai - 400097, within Fourteen (14) days from the publication of this notice, of his/her/their such claim, if any, with all supporting documents, failing which the said transaction shall be completed in respect of the aforesaid said flat without any reference to such claim/s and the claim/s if any, of such person/s shall be treated as waived and not binding on my client. Mumbai, dated this 24th February, 2025

MRS. SAVITA N. MALKAMPATE Advocate for Mrs. Sharon Rohit D'souza

PUBLIC NOTICE

Our clients MR. MOHAMMED AHMED and (ii) MR. AKHTAR HUSSAIN MANSOORI intend to purchase and/or acquire all right, title and interest of ownership Flat No. 402, on the 4th Floor, in the Building known as AYESHA APARTMENT, situated at 2nd Hasanabad Lane, Santacruz West, Mumbai-400 054

More particularly set out in the schedule hereunder" from MR. ABDUL JABBAR MOHAMMED AMIN ABDUL SOLANKI, (SUBHAN) being absolute owner thereof,

Any and all persons claiming an interest in the said Flat or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise howsoever are hereby required to make the same known, in writing along with their documentary proof, thereto, to the undersigned, within 14 (Fourteen) days from the date hereof, failing which, the claim of such person(s) will be deemed to have been waived and/or abandoned.

SCHEDULE OF PROPERTY Resisting Flat No. 402, adm 730 sq.ft. (Carpet Area) on the 4th Floor, in the Building known as AYESHA APARTMENT, situated at 2nd Hasanabad Lane, Santacruz West, Mumbai-400 054, C T S No. H-359 to H-360

Date: 24th February 2025 Place: Mumbai

PATEL ASSOCIATES Advocates & Legal Consultants, Through SAJJAD H PATEL Office No. 4/5, Road, Floor, 40, E. M. M. Road, Khadad, Mumbai-400 009

निष्पदा आणि निभिड दैनिक



www.navshakti.co.in

PUBLIC NOTICE

NOTICE is hereby given to the public at large that M/S. IGM SHIPPING PRIVATE LIMITED (hereinafter referred to as 'OWNER') has agreed to sell to our clients the property mentioned in SCHEDULE hereto below (hereinafter referred to as the 'said Property').

Any person/s including any individual, Hindu undivided family, Company, Bank, Financial institution, non-banking financial institution, Firm, Association of persons, Body of Individuals whether incorporated or not, lenders and/or creditors having any objection, claim, right, title and/or interest in respect of the said Property or any part or portion thereof by way of inheritance, share, sale, Memorandum of understanding, exchange, Mortgage (Except loan account no. LBMU00005735128 sanction amount of Rs. 1,91,00,000/- Sanctioned on August 31, 2021 from ICICI BANK), pledge, charge, gift, trust, inheritance, succession, possession, lease, tenancy, maintenance, easement, license, bequest, share, assignment, lien, attachment, development rights, right of way, Lis pendens, reservation, agreement, or any liability or commitment or demand of any nature whatsoever or otherwise are hereby requested to inform the same in writing, supported with the original documents, to the undersigned having their office at 402/B, Vikas Building, 4th Floor, 11, N.G.N. Vaidya Road (Bank Street), Fort, Mumbai-400011 within a period of 15 days from the date of publication of this notice, failing which the claims, if any, of such person/s shall be considered to have been waived and/or abandoned and the transaction shall be completed without reference to such claim/s.

THE SCHEDULE ABOVE REFERRED TO OFFICE NO. 709, admeasuring 933 square feet (equivalent to 86.68 square meters) of Carpet area on 7th Floor of Wing 'A' of the building known as, 'RUSTOJEE CENTRAL PARK' together with 1 (one) Covered Car Parking Space bearing no. UB - 64 as an amenity attached to the said office situated on all that piece and parcel of land bearing C.T. S. No. 484, 484 - 1 TO 7 OF VILLAGE CHAKALA, ANDHERI KURLA ROAD, ANDHERI (EAST), MUMBAI - 400 093, in the registration district and sub-district of Mumbai Suburban.

Dated this 24th day of February, 2025. M/s. Sanjay Udeshi & Co., Advocates

IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH) Exh. 27

In R.A.E. SUIT NO. 568 OF 2015

1. Shri. Nagindas Tarachand Ambavi (Deleted Since Deceased) Age : 72 years Occupation : Business

2. Mrs. Dina Nagindas Ambavi vide : 65 years Occupation : House wife

3. Mr. Nilesh Nagindas Ambavi Age : 41 years Occupation : Business

4. Mr. Tejas Nagindas Ambavi Age : 31 years, Occupation : Business All residing at 401, Kelawala Tower, Plot No. 8, Swastik Co-operative Housing Society, N. S. Road No. 2, J.V.P.D. Scheme, Vile Parle (West), Mumbai-400056.

...Plaintiffs

VS. Dr. Lina Anil Mody

Age : not known, Occupation : not known Residing at Flat No. 1, on Ground Floor, Upanasa Building, Plot No. 17, Azad Nagar Co-operative Housing Society Ltd., N. S. Road No. 1, J.V.P.D. Scheme, Vile Parle (West), Mumbai-400056

...Defendant

AND Yvette Milan Shah

Age : not known, Occupation : not known Residing on Ground Floor, Upanasa Building, Plot No. 17, Azad Nagar Co-operative Housing Society Ltd., N. S. Road No. 1, J.V.P.D. Scheme, Vile Parle (West), Mumbai-400056

...Proposed Defendant

(To, The Proposed Defendant abovenamed,

Whereas the Plaintiff abovenamed has instituted the suit against the Defendant, praying therein that the defendant be ordered and decreed to quit, vacate and handover the quiet, vacant and peaceful possession of the suit premises i.e. Flat No. 1 occupied by the Defendant on the first floor of Ambavi House, previously known as 'Upanasa Building' situated at Plot No. 17, Azad Nagar Co-op Housing Society Ltd., N. S. Road No. 1, J.V.P.D. Scheme, Vile Parle (West), Mumbai-400056, admeasures about 99.18 sq.Mtrs. equivalent to 1067.57 sq.ft. Carpet area and more particularly described in para 4 of the Plaintiff, to the Plaintiffs, on Undertaking that the Plaintiffs shall provide to the Defendant Permanent alternate accommodation in newly constructed building to be constructed on the said property on tenancy basis free of cost and on standard rent and for such other and further reliefs.

And Whereas the Plaintiffs abovenamed has also filed Exh. 27 i.e. Application for Amendment of the Plaintiff praying therein that Hon'ble Court to allow the Plaintiffs to serve the copy of Exhibit No. 24 i.e. application to delete the name of Deceased Defendant and to add the name of proposed Defendant.

You are hereby warned to appear before the Hon'ble Judge presiding in Court Room No. 36, 6th Floor, Court of Small Causes, Bharg, Building, Anant Kumbekar, Mang. Banda (East), Mumbai-400051 in person or by authorised Pleader duly instructed on 15th March, 2025 at 11.00 A.M. in the Morning to show cause against the Plaintiff and Application failing wherein, the said Suit and Application will be heard and determined Ex-parte.

You may obtain the copy of said Plaint/Application from Court Room No. 36 of this court.

Given the Seal of this Hon'ble Court, this 01st day of February, 2025

Sd/- (R. R. Kulkarni) Additional Registrar

Dated : 17/02/2025 Place : Mumbai

PUBLIC NOTICE

We the under mentioned applicant(s) have applied to KFin Technologies Limited Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad - 500032 share transfer agents of M/s Linde India Limited OXYGEN HOUSE, P 43, TARATALA ROAD, KOLKATA, West Bengal, India - 700088 (Company) for obtaining public shares certificate for 145 equity shares of the company registered in name of Linde India Ltd under the reference folio number 2229024.

Falling receipt of any objection/claim disputing the said transaction, the company will issue fresh share certificates in lieu of the under mentioned Share Certificate reported lost, within 30 days from the publication of this notice.

Name of Share Holder : Mansoorali Jafferli Merchant / Zeenat Mukadam (earlier known as Zeenat Merchant)

Table with columns: Certificate No., Shares, Unit Name, Dist from, Dist to, Folio No. Rows include certificates 35915, 48925, 66246, 102191, 147407, 253134, 253135, 253136, 253137, 253138, 253139, 253140, 253141, 253142, 253143, 253144, 253145.

Place: Mumbai Sd/- Mansoorali Jafferli Merchant / Zeenat Mukadam

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN to the public at large that we, on behalf of our client, are investigating the title of IMPORT EXPORT EMPLOYEES CO-OPERATIVE HOUSING SOCIETY LIMITED (the "said Society"), a Society duly registered under the provisions of MAHARASHTRA CO-OPERATIVE SOCIETIES ACT, 1960 under No. TNA/KLN/HSG/ (TC)/ 11094/1999-2000/Year1999 dated 2nd December, 1999 and having its Registered office address at C/o Office of the Joint Director General of Foreign Trades, New C.G.O. Building, South-East Wing, New Marine Lines, Churchgate, Mumbai-400020 and correspondence address at C/o George Mathal, flat No.1606, Tower No.7, Godrej Emerald, Bhyander Pada, Ghodbunder Road, Thane (West)- 400 615, who has agreed to grant development rights to our client, the immovable property more particularly described in the Schedule hereunder written, hereinafter referred to as the "said Property", free from all encumbrances, claims and demands.

All Person/s having any claim, demand or right in respect of or against the said Society and/or said Property or any portion thereof, save and except the rights of the present members, including any transferable development rights (TDR), floor space index (FSI) or any built up areas constructed or to be constructed thereon, whether by way of sale, transfer, assignment, exchange, right, interest, share, lease, sub-lease, tenancy, sub-tenancy, license, lien, mortgage, charge, encumbrance, occupation, covenant, trust, easement, gift, inheritance, succession, bequest, maintenance, possession, development rights, FSI consumption, rights of way, reservation, agreement, contract, memorandum of understanding, family arrangement, settlement, decree, or order of any Court of Law, lis pendens, attachment or any liability or commitment or demand of any nature whatsoever or otherwise howsoever are hereby requested to inform the same in writing along with supporting original documents to the undersigned at the below mentioned address within a period of 14 (Fourteen) days from the date of publication of this Notice, failing which it shall be construed that there does not any such claim and/or the same shall be construed as having been non-existent/vaived/ abandoned and the Society title shall be considered clear, marketable and free from all encumbrances of whatsoever nature and our client shall proceed to complete the transaction of acquiring development rights of the said Property.

THE SCHEDULE ABOVE REFERRED TO: (Description of the "said Property")

All that piece or parcel of Non agricultural land or ground of land bearing Revenue Survey No. 240 Hissa No. 1 adm Meter and Revenue Survey No.241 Hissa No. 1 adm Meter in all aggregating to 6474.94 Village Bhopar, Taluka Kalyan, District and F and Sub-District of Kalyan and bounded as fol. On or towards East: By Plot No.241/7 and Part of 241/1 On or towards West: By Plot No. 56/1 On or towards North: By Plot No.241/10 On or towards South: By Plot No.240/9 Dated this 24th day of February, 2025.

For M/s Jigar Khona & Company Sd/- Jigar H. Khona Proprietor

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Table with columns: Sr. No., Loan No., Borrower/ Co-Borrower/ Guarantor/ Mortgagee, 13(2) Notice Date/ Outstanding Due (in Rs.), as on, Date/ Time & Type of Possession. Row 1: 30989610000055 & 309896300000472, 1) Mr. Ajay Ashok Patwa, 2) Neha Tanaji Awagade/ Neha Ajay Patwa, Rs.30,09,298.10, 11/12/2024, 21:02-2025, 01:21 PM, Symbolic Possession.

Description of the Property: All the piece and parcel of Flat No.303, Total Admeasuring Carpet Area 479 Sq.ft (including Balcony, Flower Bed), on Third Floor being Ancillary Area in Project known as 'Shivam Heights' Constructed at Village Dwarfi (Gaanthan), Taluka Kalyan, District Thane, Registration Sub-District Kalyan, Bearing Property No.10909993900, Old Property No.59, Admeasuring 81.78 Sq.mtrs, Prabhag No.1, Ward No.09 and Property No.109099939700, Old Property No.57/A, Admeasuring 125.46 Sq.mtrs. and Property No.109099939600, Old Property No.57, Admeasuring 127.60 Sq.mtrs, Prabhag No.1, Ward No.09, Total admeasuring 446.61 sq.mtrs. and Bounded on: East: House, West: House, South: Road, North: House.

Table with columns: Sr. No., Loan No., Borrower/ Co-Borrower/ Guarantor/ Mortgagee, 13(2) Notice Date/ Outstanding Due (in Rs.), as on, Date/ Time & Type of Possession. Row 2: 47619420000686, 1) Mrs. Suvarna Suresh Malavi, 2) Mr. Suresh Sadashiv Malavi, Rs.6,28,597.81 (Rupees Six Lacs Twenty Eight Thousand Five Hundred and Ninety Seven and Eighty One Paise Only) as of 12/12/2024, 21:02-2025, 03:02 PM, Symbolic Possession.

Description of the Property: All the piece and parcel of the immovable property of Flat No.404, on 4th Floor, 'A' Wing, having Area Admeasuring 650 Sq.ft i.e., 60.40 Sq.mtrs (Build-up Area) in the Society known as 'Nisarg Samruddhi Heights' Co-Operative Housing Society Ltd., (Regn No.TNA/AMB/HSG/TC)/26985/ 2014-2015 Year 2014 Dated 14/11/2014) (Earlier the Building is known as 'Nisarg Samruddhi Heights' before Society Registration, lying situated and Constructed Survey No.63, Hissa No.4A, Plot No.1 to 6 Total Area Admeasuring 2108.04 Sq.mtrs +T.D.R Area 1602.00 Sq.mtrs Total Area Admeasuring 3710.04 Sq.mtrs at Village Shingon Tal. Ambarnath and Sun-Dist. Registration Ullhasnagar Sub-Dist. Registration Thane and District Thane, Bounded within the Limits of Kulgao-Badapur Municipal Council Kulgao.

Table with columns: Sr. No., Loan Account No., Borrower/ Co-Borrower/ Guarantor/ Mortgagee, 13(2) Notice Date/ Outstanding Due (in Rs.), as on, Date/ Time & Type of Possession. Row 3: 30999630001027, 1) Mr. Annamaruti Shinde, 2) Mrsalkaanna Shinde, Rs.2,16,593.20 (Rupees Two Lacs Sixteen Thousand Five Hundred and Ninety Three and Twenty Paise Only) as of 02/12/2024, 21:02-2025, 03:25 PM, Symbolic Possession.

Description of the Property: All the piece and parcel of the immovable property, House No.130 B, Total Area Admeasuring Area 143 Sq.ft, Near Pransh Super Market, Village Koprol, Taluka Uran, District Raigad-410206. On or towards the East by: House of Mr. Druva Mhatre, On or towards the West by: House of Mr. Damodar Ramchandra Patil, On or towards the South by: House of Mr. Druva Mhatre and Open Ground, On or towards the North by: Mr. Laxman Nilkanth Mhatre.

Table with columns: Sr. No., Loan Account No., Borrower/ Co-Borrower/ Guarantor/ Mortgagee, 13(2) Notice Date/ Outstanding Due (in Rs.), as on, Date/ Time & Type of Possession. Row 4: 45769630000854, 1) Mr. Chandrahas Mhate (Borrower), 2) Mr. Chandranas Nilkanth Mhate (Co-Borrower), 3) Mrs. Puspaha Chandrahas Mhate (Co-Borrower), Rs.4,42,624.00 (Rupees Four Lacs Forty Two Thousand Six Hundred and Twenty Four Only) as on 02/12/2024, 22:02-2025, 11:12 AM, Symbolic Possession.

Description of the Property: All the piece and parcel of the Immovable Property, House No.130 B, Total Area Admeasuring Area 143 Sq.ft, Near Pransh Super Market, Village Koprol, Taluka Uran, District Raigad-410206. On or towards the East by: House of Mr. Druva Mhatre, On or towards the West by: House of Mr. Damodar Ramchandra Patil, On or towards the South by: House of Mr. Druva Mhatre and Open Ground, On or towards the North by: Mr. Laxman Nilkanth Mhatre.

Whereas the Borrower/s Co-Borrower/s Guarantor/s Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of Jana Small Finance Bank Limited has taken symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s Co-Borrower/s Guarantor/s Mortgagees mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Thane Sd/- Authorised Officer, For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Of Domlur, Koramangla Inner Ring Road, Next to ECL Business Park, Challengatta, Bangalore-560071. Branch Office: Shop No.4 & 5, Ground Floor, Indiabulls Mint, Gladys Alvares Road, Hiranandani Meadows, Pokhraj Road, Thane West-400610.

JENBURKT Delivering Excellence in Life Sciences Jenburkt Pharmaceuticals Limited Regd. Office:Nirmala Apartments, 93, J. P. Road, Andheri (W), Mumbai-58 CIN: L24230MH1985PLC036541, Website: www.jenburkt.com Tel.: 022-66943121, 67603603 Email: investor@jenburkt.com PUBLIC NOTICE (Under Paragraph 21(2) of the Drugs Prices Control Order, 2013) Attention of general public is drawn to the fact that Jenburkt Pharmaceuticals Limited having registered office at aforesaid address is manufacturing/marketing scheduled formulations namely ITRIBEN-100 with ITRACONAZOLE CAPSULES 100MG (hereinafter referred to as medicine). Jenburkt Pharmaceuticals Limited wants to discontinue and stop the manufacture/marketing of the above said product after a period of six months from the date of this notice. After discontinuation of the above medicine, the same may not be available in the market. Therefore, patients using such medicine may consult their doctor for prescribing alternate medicine. All the doctors/Medical Personals may also make note of this. for Jenburkt Pharmaceuticals Limited. Sd/- Ashish R. Shah Company Secretary

DEBTS RECOVERY TRIBUNAL, MUMBAI (DRT-3) 1st Floor, MTNL, Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400 703. Case No. : OA/950/2024 Summons under sub-section (4) of Section 19 of the Act, read with Sub-Rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. UNION BANK OF INDIA Exh. No. DATTATRAY HARICHANDRA GAIKWAD GAIKWAD To, (1) Dattatray Harichandra Gaikwad Gaikwad, D/W/S/o. Harichandra, B 20, Plot No. 107, Shakum CHS Ltd., MHADA Colony, Swami Vivekanand Nagar, Nr. Apna Bazar, Pokhraj Road No. 2, Thane-400 610, Thane, Maharashtra-400 610.

WHEREAS, OA/950/2024 was listed before Hon'ble Presiding Officer / Registrar on 20.06.2024. WHEREAS, this Hon'ble Tribunal is pleased to issue Summons / Notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 28,68,507.06 (Application along with Copies of Documents etc. Annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:- (i) To show cause within Thirty days of the service of summons as to why relief prayed for should not be granted; (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial Number 3A of the Original Application; (iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under Serial Number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and / or other assets and properties specified or disclosed under Serial Number 3A of the original application without the prior approval of the Tribunal; (v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 16.04.2025 at 10:30 A. M. failing which the application shall be heard and decided in your absence. Given under my hand and the Seal of This Tribunal on this date 17.02.2025. Sd/- Signature of the Officer Authorised to issue summons (SANJAI JAISWAL), Registrar, DRT-III, Mumbai

DEBTS RECOVERY TRIBUNAL, MUMBAI (DRT-3) 1st Floor, MTNL, Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400 703. Case No. : OA/1025/2024 Summons under sub-section (4) of Section 19 of the Act, read with Sub-Rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. UNION BANK OF INDIA Exh. No. GOVIND JAWAHAR YADAV YADAV To, (1) Govind Jawahar Yadav Yadav, D/W/S/o. Jawahar, 922, H Wing, Sai Shradhdha CHS, 83, Chakala Mulgaon Kanakia Wall Street, Andheri (East), Mumbai-499 959, Mumbai (Suburban), Maharashtra-400 055.

WHEREAS, OA/1025/2024 was listed before Hon'ble Presiding Officer / Registrar on 20.09.2024. WHEREAS, this Hon'ble Tribunal is pleased to issue Summons / Notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 28,49,758.19 (Application along with Copies of Documents etc. Annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:- (i) To show cause within Thirty days of the service of summons as to why relief prayed for should not be granted; (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial Number 3A of the Original Application; (iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under Serial Number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and / or other assets and properties specified or disclosed under Serial Number 3A of the original application without the prior approval of the Tribunal; (v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 17.04.2025 at 10:30 A. M. failing which the application shall be heard and decided in your absence. Given under my hand and the Seal of This Tribunal on this date 17.02.2025. Sd/- Signature of the Officer Authorised to issue summons (SANJAI JAISWAL), Registrar, DRT-III, Mumbai

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